

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TWENTIETH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY SIX**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

**I.A.No.1 of 2026
IN/AND
WRIT APPEAL NO: 207 OF 2026**

Writ Appeal under clause 15 of the Letters Patent preferred against the Order dated 19/01/2026 in I.A.No.1 of 2026 in W. P. No. 35617 of 2025 on the file of the High Court.

Between:

1. Nagesh Kumar Middey, S/o Gopal Rao Middey, Age. 55 yrs, Occ. Business, R/o. Villa No.120, Hill County, Bachupally, Hyderabad.
2. Munjetti Rama Rao, S/o Munjetti Pari Naidu, Age. 60, Occ. Business, R/o. Villa No.299, Hill County, Bachupally, Hyderabad.
3. Alahari Mallikarjun Rao, s/o Alahari Venkateshwarlu Age. 66 , Occ. Business, R/o. Villa No.69, Hill County, Bachupally, Hyderabad.
4. Sreemannarayana Gopu, S/o Potaiah Gopu Age. 67, Occ. Business, R/o. Villa No.221, Hill County, Bachupally, Hyderabad.
5. Yeruva Venkata Rama Bhupal Reddy, S/o Yeruva Venkateshwarlu, Age. 58, Occ. Business, R/o. Villa No.325, Hill County, Bachupally, Hyderabad.
6. Gutta Venkata Dharma Bujji Nandapal, S/o Gutta Satyanarayana, Age. 59, Occ. Business, R/o. Villa No.292, Hill County Bachupally, Hyderabad.
7. Yarlagadda Chaturya, D/o Yarlagadda Venkataramana, Age. 29, Occ. business, R/o. Villa No.265, Hill County, Bachupally, Hyderabad.
8. Rangineni Chenchaiyah, S/o Rangineni Chechu Rama Naidu Age. 64, Occ. Business, R/o. Villa No.238, Hill County, Bachupally, Hyderabad.
9. Sagi Ravi Venkata Seetarama Varma, S/o Sagi Narayana Raju, Age. 42, Occ. Business R/o. Villa No.88, Hill County Bachupally, Hyderabad.
10. P. Siva Prasad, S/o Adinarayana Age. 56, Occ. Business, R/o. Villa No.181, Hill County, Bachupally, Hyderabad.

11. Marella Praveen, S/o Marella Prasada Rao, Age. 54, Occ. Business, R/o. Villa No.99, Hill County, Bachupally, Hyderabad.
12. Narkedamalli Muralikrishna, S/o Narkedamalli Venkataramana, Age. 54, Occ. Business, R/o. Villa No.194, Hill County, Bachupally, Hyderabad.

...LEAVE PETITIONERS/APPELLANTS

AND

1. Rajasekhar Simma, S/o Vijaykumar Simma, Age. 46 yrs, Occ. Advocate, R/o. Villa no.150, Hill County, Bachupalli, Hyderabad.
2. District Co-operative Officer, Medchal-Malkajgiri District Integrated District Office Complex Anthayapalli (V), Shamirpet (M) Medchal-Malkajgiri District, Telangana.
3. HDFC Bank Limited, Represented by Manager, Bachupally (4898) Rajiv Gandhi Nagar, Bachupally Medchal-Malkajgiri District-500118.
4. Hill County Villa Owners Mutually Aided Co-operative Society (HSVOMACS), Represented by its President/Incharge President/ Vice-President/Secretary, c/o Club House Hill County, Bachupally, Nizampet Road Hyderabad.
5. Praveen Kumar Koganti, s/o Late K.Prathap Age. 39 yrs, Occ. Business R/o. Villa No.180, Hill County Bachupally, Hyderabad.
6. Satish Chandra Anne, s/o Rama Rao Anne Age, 43 yrs, Occ. Private Employee R/o. Villa No.176, Hill County Bachupally, Hyderabad. (Respondent No.4 & 5 impleaded as per order Dated 8-12-2025 in I.A.No.3/2025)
7. The State of Telangana, Represented by Principal Secretary, Co-operative Department Secretariat, Hyderabad.

...RESPONDENTS

I.A. NO: 1 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to grant leave to file the present writ appeal against the order dated. 19-01-2025 in IA. No. 1 of 2026 in WP.No. 35617 of 2025, pending disposal of the above Appeal.

I.A. NO: 3 OF 2026

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the order dated 19-1-2026 passed in I.A.No.1 of 2026 in W.P.No.35617 of 2025, pending disposal of the above Appeal.

Counsel for the Appellants: Ms. PRANATHI REDDY.L

Counsel for the Respondent No.1: SRI N.KRISHNA SUMANTH
Counsel for the Respondent No.2 & 7: Ms. B.MOHANA REDDY,
GP FOR COOPERATION

Counsel for the Respondent No.3: SRI C.V.PRABHU, REP.
M/s. INDUS LAW FIRM

Counsel for the Respondent No.4: SRI S.RAM REDDY
Counsel for the Respondent No.5 & 6: SRI M.ANIL KUMAR

The Court delivered the following: JUDGMENT

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

I.A.No.1 of 2026
in/and
WRIT APPEAL No. 207 of 2026

Dated: 20.02.2026

Between:

Nagesh Kumar Middey and 11 others.

...Leave petitioners/Appellants

and

Rajasekhar Simma
and 6 others.

...Respondents

JUDGMENT:

Learned counsel Ms. L.Pranathi Reddy appears for the leave petitioners.

Learned counsel Sri N.Krishna Sumanth appears for respondent No.1.

Ms. B.Mohana Reddy, learned Government Pleader for Cooperation appears for respondents No.2 and 7.

Learned counsel Sri C.V.Prabhu, representing M/s. Indus Law Firm, appears for respondent No.3.

Learned counsel Sri S.Ram Reddy appears for respondent No.4.

Learned counsel Sri M.Anil Kumar appears for respondents No.5 and 6.

2. Heard learned counsel for the parties.
3. The leave petitioners seek to file the appeal against the interim order dated 19.01.2026 passed in I.A.No.1 of 2026 in W.P.No.35617 of 2025, whereby the learned writ court has held that since the term of the 8 Directors is not yet expired, the Managing Committee with the said 8 Directors shall be given power to operate the bank account of the 3rd respondent Society in the writ petition.
4. The leave petitioners claim to be affected, as they are the newly elected Directors. The order has been passed without impleading them, though it adversely affects their interest.
5. The writ petition is pending. The leave petitioners have filed implead application also, as per the submission of the learned counsel

for the leave petitioners. O.P.No.64 of 2025 is also pending before the learned Cooperative Tribunal at Hyderabad.

6. Having heard the learned counsel for the parties and in the aforesaid circumstances, we are of the view that the leave petitioners should seek their impleadment in the pending writ petition if their rights are being affected and seek modification or vacation of the interim order by placing all relevant materials before the learned writ court. It would not be advisable to entertain the present appeal when the writ petition is pending and the leave applicants have a remedy to seek impleadment and raise their grievances before the court concerned.

7. In such circumstances, the application seeking leave to file the appeal is rejected. Consequently, the appeal is disposed of with the aforesaid observations. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall also stand closed.

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SD/-MOHD. ISMAIL
DEPUTY REGISTRAR
SECTION OFFICER

To,

1. The District Co-operative Officer, Medchal-Malkajgiri District Integrated District Office Complex Anthayapalli (V), Shamirpet (M) Medchal-Malkajgiri District, Telangana.
2. The Principal Secretary, Co-operative Department Secretariat, Hyderabad, State of Telangana.
3. One CC to Ms. PRANATHI REDDY.L, Advocate [OPUC]
4. One CC to SRI N.KRISHNA SUMANTH, Advocate [OPUC]
5. One CC to M/s. INDUS LAW FIRM, Advocate [OPUC]
6. One CC to SRI S.RAM REDDY, Advocate [OPUC]

-- contd --

7. One CC to SRI M.ANIL KUMAR, Advocate [OPUC]
8. Two CCs to GP FOR COOPERATION, High Court for the State of Telangana at Hyderabad [OUT]
9. Two CD Copies

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HIGH COURT

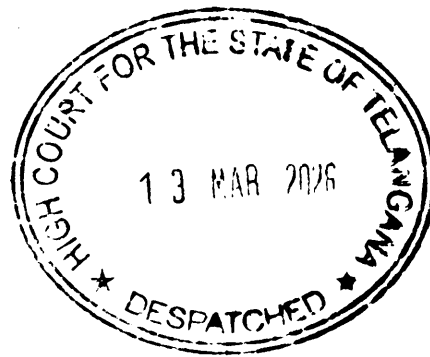
DATED: 20/02/2026

JUDGMENT

I.A.No.1 of 2026

IN/AND

WA.No.207 of 2026



REJECTING THE I.A. &

DISPOSING OF THE WRIT APPEAL,

WITHOUT COSTS

(12) pme.
11/3/26.